

12.12.96

No one appears.

List on 17.01.1997 for admission.

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

2./ 17.1.97.

List it on 26.2.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)
Vice-chairman

3
26.2.97

CM

List on 5.5.97 for hearing on admission.

(V.N. Mehrotra)
Vice-Chairman

4./ 5.5.97.

Shri H.C. Mishra, the counsel for the applicant.

List it on 23.7.97 for hearing on admission along with OA 250/97 as prayed for.

/CBS/

(K. Muthu Kumar)
Member (A)

(V.N. Mehrotra)
Vice-chairman

5/23.07.97

List on 05.09.1997 for admission.

SKJ

(V.N. Mehrotra)
Vice-Chairman

6
5.9.97

CM

List on 7.11.97 for admission.

(V.N. Mehrotra)
Vice-Chairman

6/7.11.1997

List on 20.1.1998 for admission.

(V.N. Mehrotra)
Vice-Chairman

MPS.

7./ 20.1.98. Since no bench is available today, list it on
26.2.98 for admission.

/CBS/

(V.K. Srivastava)
Dy. Registrar.

8./ 26.2.98. Shri S.N. Jha, the counsel for the applicant.
Heard. The applicants are permitted to join in
this application.

2. Heard learned counsel for the applicant on the point
of admission. Admit. Issue notices to the respondents to
file their written statement within four weeks. The applicant
may file rejoinder within two weeks thereafter. List it on
18.5.98 before the Registrar for completion of pleadings.
Requisites may be filed within one week.

Requisites
filed
27-2-98

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-chairman

/CBS/
Notices issued
to Reg. No. 1064
on 4/3/98.

27/18.5.1998

None for the parties. Notices were issued
to the respondents no.1 to 4 on 4.3.1998 but service
reports are still awaited. Due to efflux of time
notices upon the respondents deemed to have been
served under order 5 Rule 19(A) of CPC. Written
statement has not yet been filed though sufficient
time was given by the Hon'ble Court. However, two
weeks further time is allowed to file written
statement. List on 3.6.1998 for completion of records.

(V.K. Srivastava)
Dy. Registrar

MPS.

28/3.6.1998

power filed
by the Railway
And kept in
file 11 CV

None for the parties. W/s has not yet been filed. Four weeks further time, as a last chance, is allowed to file W/s. List on 28.7.1998 for completion of records.

V.K. Srivastava

(V.K. Srivastava)
Dy. Registrar

MFS.

29/29.7.98

Shri A.N.Jha, learned Counsel on behalf of Dr. Sadanand Jha , learned Counsel present. WS has not yet been filed. Though 4 weeks time was allowed to file the WS as a last chance. List it before the Hon'ble Court on 11.8.98 for further direction.

S. Prasad

(S. Prasad)
I/C Dy. Registrar

AKJ

30./ 11.8.98. Shri P.K. Verma, the counselfor the respondents

On the request made by Shri P.K. Verma, the learned counsel for the applicant, four weeks further time is allowed to file W/S. Rejoinder, if any, may be filed within three weeks thereafter. List it on 3.11.98 for direction.

L.R.K. Prasad

/CBS/ (L.R.K. Prasad)
Member (A)

V.N. Mehrotra

(V.N. Mehrotra)
Vice-chairman

31./ 3.11.98. The learned counsel for the applicant states that

W/S has already been filed and he has received copy of the same. However, W/S is not on record. The office is directed to check up and place W/S, if filed, on the record. Rejoinder if any, may be filed within two weeks. List it on 13.1.99 for direction.

W/S filed on
behalf of
respondents.

By
13/11/98

/CBS/

Lakshman Jha
(LAKSHMAN JHA)
MEMBER (J)


L.R.K. Prasad

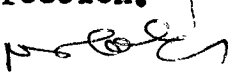
(L.R.K. PRASAD)
MEMBER (A)

32/13.01.99

List on 31.03.1999 for direction.


SKJ

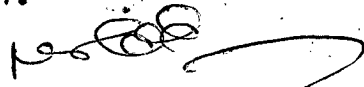

(Lakshman Jha)
Member (J)


(L. R. K. Prasad)
Member (A)

33./ 31.3.99. None for the parties. W/S has been filed.
Three weeks further time is allowed to file rejoinder,
if any. List it on 18.5.99 for direction.

CBS/


(LAKSHMAN JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

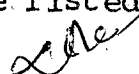
34/18.5.1999


Rejoinder filed.

N. Tomu

MPS.


As the pleadings are complete in this case,
let it be listed for hearing on 30.6.1999.



(Lakshman Jha)
Member (J)


(L. R. K. Prasad)
Member (A)

35/30.06.99 For want of time, hearing is adjourned to
05.08.1999.

SKJ


(L. R. K. Prasad)
Member (A)


(S. Narayan)
Vice-Chairman

36/5.8.99 None for the applicant.

Shri G. Bose, learned counsel for the respondents.
Let it be listed for hearing on 8.9.99 .

AKJ


(L. JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

C. A. 617/96

37/8.9.1999

List it for hearing 21.10.1999.

MFS.

(Lakshman Jha)
Member (J)

[Signature]
(L. R. K. Prasad)
Member (A)

38/21.10.99

Due to non-availability of DB, list it
for hearing on 7.12.1999 .

*Applicant
rejoinder
filed on
29.11.99*
AKJ

[Signature]
(L.R.K.PRASAD)
MEMBER(A)

*N. Topno
@.12.99*
39/7.12.99

~~Sh. I.B.Singh, counsel for the applicant.
None for the respondents.~~

~~Heard the counsel for the applicant. List
it as part-heard for disposal on 24.1.2000 at
2.30 pm alongwith Oa 499/97 and OA 658/96.~~

AKJ

~~(L.JHA)
MEMBER(J)~~

[Signature]
(L.R.K.PRASAD)
MEMBER(A)

39/7.12.99

None for the parties.

As it is similarly situated case, let it
be listed for hearing on 24.1.2000 at 2.30 pm.
alongwith OA 499/97 and OA 658/96 .

AKJ

[Signature]
(L.JHA)
MEMBER(J)

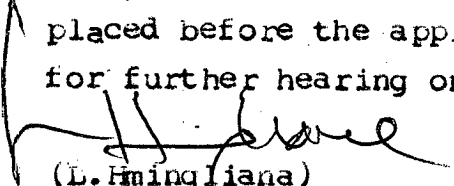
[Signature]
(L.R.K.PRASAD)
MEMBER(A)

40/24.01.2000 Shri S.C.Jha, counsel for the applicant.

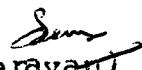
None for the respondents.

By the order dt. 07.12.1999, passed in OA 559/96 & OA 617/96, we gathered that these cases were to be heard along with OA 499/97 and OA 658/96. It appears that all these four cases were similarly situated. Further significant is that OA 499/97 & OA 658/96 are part-heard matters before a different Bench consisting of Shri L.R.K. Prasad and ^{Shri} Lakshman Jha, Member (A) & Member (J) respectively.

That being as such, let all the matter be placed before the appropriate Bench (aforesaid Bench) for further hearing on 02.02.2000 as part-heard matter.


(L. Hingliana)
Member (A)

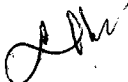
SKJ


(S. Narayan)
Vice-Chairman


41/2.2.2000

Shri P.K. Verma, counsel for the respondents.

On the request of the learned counsel for the respondents, with consent, list it for hearing on 9.2.2000 at 2.30 hours as part-heard.


(Lakshman Jha)
Member (J)

MES.


(L.R.K. Prasad)
Member (A)

O.A. 617/96

42/9.2.2000

Shri R.K. Jha, counsel for the applicant.

Shri P.K. Verma, counsel for the respondents.

Heard the learned counsel for the parties.

Arguments concluded. List it for direction on
14.2.2000 for submissions of citations.

MFS.

AKJ
(Lakshman Jha)
Member (J)

LRK
(L.R.K. Prasad)
Member (A)

43/14.2.2000

None for the parties.

List it for direction on 29.2.2000 .

AKJ

AKJ
(L.JHA)
MEMBER(J)

LRK
(L.R.K. PRASAD)
MEMBER(A)

44/29.2.2000

Shri N. P. Sinha, counsel for the applicant.

Shri V.M.K. Sinha, Sr.S.C. for the respondents.

Heard the learned counsel for the parties.

Arguments concluded. During the hearing, the learned

MFS counsel for the respondents pointed out that this

case is hit by resjudicata in view of the order of

this Tribunal passed in O.A. 253 of 1992 (Annexure-15),

and the Review Application of the applicant is also

hit by section 19 (4) of the A.T. Act, 1985. List it for

direction/orders on 7.3.2000 for submissions of

citations as prayed for by the counsel for the parties.

MFS.

(L. Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

44/29.2.2000

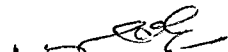
Shri A.N. Jha, counsel for the applicant.

None for the respondents.

List it for direction on 8.3.2000.



(Lakshman Jha)
Member (J)



(L. R. K. Prasad)
Member (A)

MES.

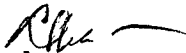
45/8.3.2000

Shri A.N. Jha, counsel for the applicant.

Shri P.K. Verma, counsel for the respondents.

Heard the learned counsel for the parties.

Arguments concluded. No further paper to be submitted
The order is reserved.



(Lakshman Jha)
Member (J)




(L. R. K. Prasad)
Member (A)

MES.

46/4.4.2000

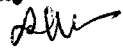

Due to pre-occupation with court work,
the order could not be passed. The order is
already reserved.


(Lakshman Jha)
Member (J)
(L. R. K. Prasad)
Member (A)

MES.

47/26.5.2000

Common order pronounced as per seprate
sheet. kept in O.A. No. 557/96. The O.A. is
dismissed.


(Lakshman Jha)
Member (J)
(L. R. K. Prasad)
Member (A)

MES.